

[Shri Ganesh Ghosh]

USSR on non-proliferation of nuclear weapons which permits them to continue their underground tests and also stockpile nuclear weapons. In view of these facts, do the Government consider this agreement as a device to blackmail non-nuclear powers and is the Government prepared to bring together all the Afro Asian and Latin American countries just to ban all nuclear weapons and to stop this blackmail and to destroy all the stockpile of nuclear arms ?

SHRIMATI INDIRA GANDHI : The sentiments expressed by the hon. Member regarding the bringing together of nations are laudable, and if it were possible that by just getting together we would be able to destroy the stockpile of all the countries it would be a very good thing, but I do not think that this is taking a very realistic view of things.

SHRI GANESH GHOSH : Will the Government at least bring pressure on all those countries which possess nuclear arms ?

MR. SPEAKER : Order, order.

12.11 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDUSTRIAL EMPLOYMENT (STANDING ORDERS) ACT, ETC.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : I beg to lay on the Table—

- (1) A copy of the Industrial Employment (Standing Orders) Central (Second Amendment) Rules 1967, published in Notification No. G.S.R. 1573 in Gazette of India dated the 21st October, 1967, under subsection (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-445/68.]

ORDINANCES ISSUED IN RELATION TO THE STATE OF WEST BENGAL, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : I beg to lay on the Table—

- (1) A copy each of the following Ordinances under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—
 - (i) The Calcutta University (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. VIII of 1968) promulgated by the Governor of West Bengal on the 7th January, 1968.
 - (ii) The Calcutta University (Second Amendment) Ordinance, 1968 (West Bengal Ordinance No. VIII of 1968) promulgated by the Governor of West Bengal on the 8th February, 1968.
- (2) A copy each of two statements giving reasons for immediate legislation by the above Ordinances. [Placed in Library. See No. LT-446/68.]

RULES MADE UNDER ARTICLE 309 OF THE CONSTITUTION

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy each of the following Rules made under article 309 of the Constitution:—

- (1) The Posts and Telegraphs Department (Higher Selection Grade Monitors) Recruitment Rules, 1967, published in Notification No. G.S.R. 71 in Gazette of India dated the 13th January, 1968 (English and Hindi versions).
- (2) The Mechanics (Telephone, ; Telegraph, Carrier and Wire-